## CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

Original Application No:	1081/92

Transfer Application No:

DATE OF DECISION 23.10.1992

SHRI LOMESHWAR R.CHANDEKAR

Petitioner

SHRI Y.R. BEETX SINGH

Advocate for the Petitioners

Versus

UNION OF INDIA and ors.

Respondent

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri M. P. PRIOLKAR, MEMBER (A)

The Hon ble Shri

whether Reporters of local papers may be allowed to see the Judgement ?

2. To be referred to the Reporter or not ?

Whether their Lordships Fish to see the fair copy of the Judgement ?

Whether it needs to be circulated to other Bemches of 4. Whether it need the tribunal ?

(M.Y.PRIOLKAR)

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## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH BOMBAY

O.A. No.1081/92

Shri Lomeshwar R.Chandekar Nagpur.

Applicant

vs

Union of India, through the Divisional Manager, South-Eastern Railway, Nagpur....

Respondent

Coram: Hon'ble Mr. M.Y.Priolkar, Member (A)

Appearance:

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Mr. Y.R.Singh for the applicant.

Tribunal's Order
(Per: Hon'ble Mr. M.Y.Priokar,
Member(A)

Dated 23-10-92

The applicant while working as a Train Examiner in Nagpur Division was transferred to Tumsar Road by order dated 2i-5-1992. He represented against this transfer which was then cancelled and instead he was transferred to Control Office at Nagpur on 1-9-92. The applicant's grievance is that a further order dated 29-9-92 has now been issued and he has been posted to Khaparkheda whereas his junior one Mr. A.K.Bakshi has been retained at Nagpur in the Control Office. The applicant alleges that this order is issued with malafide intention only to safeguard the interest of Mr. Bakshi.

2. It is now well settled that this Tribunal will not normally interfere in transfer matters except on grounds of malafides or of violation of any statutory rules. No such colation of any statutory rules has been brought to my notice by the learned counsel for the applicant. It is, however, alleged that there is a practice which is being followed in the respondent Railway that the senior most Train Examiner, is posted to the Control Office at Nagpur while the junior are posted at out- stations. But even if such practice is there,

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these are only guidelines which can be treated as directory and not mandatory and cannot vest any legal right in the applicant. There is also no exidence to substantiate the vague allegations of favoritism.

3. I find no merit in this application. It is summarily rejected at the stage of admission itself, with no order as to costs:

(M.Y.Priolkar)
Member(A)